

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/865/2021**

This the 02nd day of June 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**



1. Bhola Tiwari, Age 32 years, MES No. 194064 at present posted as Dy. Director Chief Engineer Air Force Udhampur.
2. Kundan Kumar, Age 28 years, MES No. 611112 at present posted as Age (B/R) Garrison Engineer Air Force, Udhampur.
3. Raj Kumar, Age 56 years, MES No. 6967374K at Present posted as AAO Chief Engineer Air Force Udhampur.
4. Bhupendra Verma, Age 25 years, MES NYA posted as (Draftsman) at headquarter Chief Engineer Air Force Udhampur.
5. Parshotam Singh Age 32 years, MES No. 511787 posted as MTS (Chowkidar) as Chief Engineer Air Force Udhampur.
6. R.L. Pandita Age 56 years, MES 508629 posted as AO-II at Chief Engineer Air Force Udhampur.
7. Anand Kumar Bhartiya Age 33 years, MES No. 51151 posted AAO (EM) at Chief Engineer Air Force Udhampur.
8. Mukesh Balai age 30 yrs, MES 700023 Posted as AD (contracts) CE Air Force Udhampur.
9. Rakesh Kumar age 39 years, MES No. 508099 posted as AAO at Chief Engineer Air Force Udhampur.

.....Applicants

(Advocate:- Mr. Pawan Kumar Hans)

**Versus**

1. Union of India through Secretary, Ministry of Defence, New Delhi-56 APO.

2. Enginer-in-Chief's Branch, Army Headquarters, Kashmir Gate, New Delhi-6 APO.
3. Chief Engineer, Northern Command, C/o 56 APO.
4. Chief Engineer Air Force Station, Udhampur, 56 APO.
5. Garrison Engineer, Air Force Station, Udhampur-56 APO.

.....Respondents

(Advocate: Mr. Raghu Mehta, learned Sr. C.G.S.C.)



**O R D E R**  
**[O R A L]**

Learned counsel for the applicants submit that the applicants are being denied the benefits of Field Service Concessions to which the applicants are entitled to as they are members of Civil Defence Employees. Hence, the present O.A. to direct the respondents to allow the applicants to draw free ration in accordance with the order of Government of India. Learned counsel for the applicants submitted that in **SWP No. 380 of 2019 titled Harinder Singh and ors Vs Union of India and others**, direction was given to the respondents to decide the case of the applicants in the light of the directions given in **SWP No. 2859 of 2002 titled MES Civilians Employees Association and Anr. V. Union of India and ors** decided by the Hon'ble High Court vide order dated 29.07.2013.

2. Learned counsel for the applicants has also placed on record order dated 14.12.2020 passed in OA No. 61/1207/2020 and prays that a similar order may be passed in this case also.
3. Heard Mr. Pawan Kumar Hans, learned counsel for the applicants and Mr. Raghu Mehta, Sr. Central Government Standing Counsel and perused the records.

4. In view of the limited prayer made by the learned counsel for the applicants, the O.A. is disposed of with direction to the respondents to take a decision with regard to the applicants herein for grant of Field Service Concession within a period of seven days from the date of receipt of certified copy of this order.



5. It is made clear that I have not entered into the merits of the case. No order as to cost.

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*